

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 129 of 2021

In the matter of:

Kumud ShekharAppellant
Resolution Professional
Vs.
Value Infrastate India Pvt. Ltd. & Anr.Respondents

Present:

Appellant: Mr. Ashok Juneja, Advocate.

Respondents:

ORDER
(Through Virtual Mode)

15.03.2021: Notice was directed only against Respondent No.2. However, as per report of the Registry, Appellant has not deposited the process fee for service on Respondent No.2. The Registry has further reported that notice has been issued to Respondent No.2 through email sent on 8th March, 2021. However, there is no appearance on behalf of Respondent No.2. Appellant may deposit process fee so that Respondent No.2 is also served with notice through Speed Post.

Post the matter for admission (after notice) on **15th April, 2021**.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

Ash/NN